

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH
LUCKNOW

ORIGINAL APPLICATION NO: 602 OF 2005

THIS THE 21st DAY OF DECEMBER 2005

HON'BLE SHRI JUSTICE M.A. KHAN, VICE CHAIRMAN
HON'BLE SHRI S.P. ARYA MEMBER (A)

Raghunandan aged about years son of Sri Agnu resident of Gulmikhera, Post-Kala-Bharawan, Police Station-Kakori, District- Lucknow.

Applicant.

By Advocate: Shri D. K. Srivastava.

VERSUS

1. Union of India, through its Secretary, Ministry of Railway, New Delhi.
2. Chief Workshop Manager, Carriage & Work Shop, Alambagh, Lucknow.
3. Production Manager, Passenger and Wagon Workshop, Alambagh, Lucknow.

BY Advocate: Shri Bhupendra Singh for Shri N.K. Agarwal.

ORDER(ORAL)

BY HON'BLE SHRI JUSTICE M.A. KHAN V.C.

By this O.A., the applicant has challenged the order of the disciplinary authority passed on a disciplinary proceedings conducted against him. He has challenging the order of the Disciplinary authority without exhausting the statutory remedy available to him. The appeal has not been filed. Counsel for the applicant has requested that the present O.A. may be dismissed as withdrawn. The applicant may be permitted to file an appeal challenging the order of the disciplinary authority and the appellate authority be directed to dispose of this appeal within the time fixed by the Tribunal. The learned counsel for the respondents does not oppose the prayer. Even otherwise it will not prejudice the right of the respondents in the matter.

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2. Accordingly, the present O.A. is dismissed as withdrawn with liberty to the applicant to file an appeal against the order in accordance with service rules and it is directed that appellate authority shall decide the appeal within a period of two months from the date on which the aforesaid appeal and the copy of this order is received by it. It will be open to the applicant to assail final order passed in appeal in accordance with law.

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(S.P. ARYA)
Member (A)

M.A. KHAN
(M.A. KHAN)
Vice Chairman.

v.